

OFFICE OF THE
PR. CHIEF COMMISSIONER OF INCOME TAX
U.P. (West) & UTTARAKHAND REGION,
"AAYAKAR BHAWAN", 16/69, CIVIL LINES,
KANPUR (U.P.)- 208001
PHONE & FAX No.0512-2304418



सत्यमेव जयते

कार्यालय
प्रधान मुख्य आयकर आयुक्त
उ.प्र. (पश्चिम) एवं उत्तराखण्ड क्षेत्र
आयकर भवन, 16/69, सिविल लाइंस, कानपुर
उत्तर प्रदेश-208001

फा.सं. प्र.मु.आ.आ./कान./अ.आ.आ.(तक. एवं न्या.)/कैट-1/3(12)/2026-27/582

दिनांक-22.04.2026

सेवा में,

✓ श्री आदित्य भारद्वाज

म.सं. 100, ग्राम एवं पोस्ट इल्ताफपुर, सैलाई

ज़िला-कासगंज, उ०प्र०-207123

(पैन सं. CHVPB8036M)

Sub: Registration as a Valuer for Immovable Property (other than agricultural lands, plantations, forests, mines and quarries) u/s 514 of the Income Tax Act - 2025, Shri Aditya Bhardwaj, H.No.100- Village Itafatpur, Post-Sailai, Distt-Kasganj-207123, PAN-CHVPB8036M.

With reference to your letter/application received in this office on 20/08/2025 seeking registration as a valuer u/s 34AB of the Wealth Tax Act, 1957, it is informed that your name has been registered u/s 514 of the Income-tax Act, 2025 in accordance with the provisions of Rule 246(2) of Income Tax Rules, 2026 as a valuer for the classes of assets mentioned as follows:

अचल सम्पत्ति/Immovable Property

(Other than agricultural land, plantations, forests, mines, quarries, etc.)

1. Your Registration Number in the Register of Valuers maintained by this office is **CAT-I/10/2025-26**. Your Registration is effective from the date of issue of this letter i.e. **22.04.2026**.
2. In this regard, it may please be noted that:
 - I. the report of valuation shall be prepared by you in the prescribed form no. 170 (including all required information and documents) as per Rule 248 of the Income Tax Rules, 2026 r.w. Section 514(3) of Income-Tax Act, 2025 and the details of all such reports of valuation will be kept in separate register and will be produced before the undersigned whenever required.
 - II. the fee for the valuation of any asset shall be charged by you as per rule 248 of the Income-tax Rules, 2026 and shall be acceptable to you. A receipt of the fee charged shall be issued by you and a copy of such receipt will be preserved, and produced before the undersigned whenever required.



Contd. to page no.-2

III. As per Rule 247(5) of the Income-tax Rules, 2026, you shall not continue as a registered valuer if:

- a. you are convicted of an offence connected with any proceedings under the Income-tax Act, 1961(43 of 1961)(as it existed prior to its repeal), or the Wealth-tax Act, 1957(27 of 1957), or the Gift-tax Act, 1958(18 of 1958), or a penalty has been imposed on you under-section 271(1)(iii) or section 273(i) or section 270 or section 271J of the Income Tax Act, 1961 (43 of 1961)(as it existed prior to its repeal), or under section 439 or section 463 of the Act, or under section 18(1)(iii) of the Wealth-tax Act, 1957(27 of 1957) or under sub-section (1) of section 17 of the Gift-Tax Act(18 of 1958)(as it existed prior to its repeal) or
- b. you are un-discharged insolvent; or
- c. you are convicted of any offence and sentenced to a term of imprisonment; or
- d. you are found guilty of misconduct in professional capacity by such association or institution where you are a member of any association or institution established in India having as its object the control, supervision, regulation or encouragement of the profession of architecture, accountancy or company secretaries or such other profession as the Board may specify in this behalf by notification in the Official Gazette; or
- e. you are declared to be of unsound mind; or
- f. you are not found fit to be a registered as a valuer; or
- g. you are an undischarged bankrupt or has applied to be adjudicated as bankrupt

IV. In the case of conviction and un-discharged insolvency as mentioned in (III)-(a) and (b) above, you will inform the office of the Pr. Chief Commissioner of Income Tax U.P(West) & Uttarakhand Region, Kanpur immediately in writing.

V. As soon as you accept job with Government/Public sector undertakings or any non-government employer, you shall inform the O/o the Pr. Chief Commissioner of Income Tax, U.P (West) & Uttarakhand Region, Kanpur. Any report of Valuation, given during service-period will be treated as void. **The registration will be treated as cancelled form the date of getting employment.**

VI. In case of violation of any of the conditions mentioned in Rule 246 to 248 of the Income-tax Rules, 2026 and misrepresentation of facts in the Form-N (now Form-169) and in the process of your applying for registration as a valuer or at any other stage, comes to the notice of the Pr. Chief Commissioner of Income Tax, U.P(West) & Uttarakhand Region, Kanpur, your registration as valuer will be cancelled under section 514 of the Income-tax Act, 2025.



- VII. It may also be noted that registration under section 514 of the Income-tax Act, 2025 is being granted for five years from the date of registration, mentioned hereinbefore in para 1.
- VIII. As per Rule 246 and sub-rule (4) of the Income Tax Rules, 2026 issued by Ministry of Finance, Department of Revenue, Central Board of Direct Taxes in Gazette Notification dated 20.03.2026, you are required to update your details by filing application as referred in sub-rule (1) of Rule 246 by the 30th September, 2026.
- IX. As per sub-rule(6) of Rule 246 of Income Tax Rules 2026, a person is required to qualify in an examination within a period, as may be specified in this behalf by the Central Government by notification and in case the person fails to qualify the examination as per sub-rule (6) within the specified period, the registration shall stand cancelled with effect from the end of such specified period.
- X. The application for renewal of approval should be submitted at least 60 days before the expiry of the current approval.



(अमरेन्द्र एस. नाथ)

अपर आयकर आयुक्त(तक. एवं न्यायिक),
कृते प्रधान मुख्य आयकर आयुक्त,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र,
कानपुर.

फा.सं. प्र.मु. आ.आ./कान./अ.आ.आ.(तक. एवं न्या.)/कैट-1/3(12)/2026-27/587

दिनांक-22.04.2026

Copy to:

1. The Principal Commissioner of Income Tax-1, Agra.
2. The Dy./Asst. Director (Official Language), O/o The Pr. CCIT, UP (W) & Uttarakhand Region, Kanpur requesting for Translation of this Order in 'Rajbhasa' for issuing the Order in Hindi Version.
3. The JD (System)-Income Tax Office, 16/69, Aayakar Bhawan, Kanpur for uploading in department website.

(अमरेन्द्र एस. नाथ)

अपर आयकर आयुक्त(तक. एवं न्यायिक),
कृते प्रधान मुख्य आयकर आयुक्त,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र,
कानपुर.

OFFICE OF THE
PR. CHIEF COMMISSIONER OF INCOME TAX
U.P. (West) & UTTARAKHAND REGION,
"AAYAKAR BHAWAN", 16/69, CIVIL LINES,
KANPUR (U.P.)- 208001
PHONE & FAX No.0512-2304418



कार्यालय
प्रधान मुख्य आयकर आयुक्त
उ.प्र. (पश्चिम) एवं उत्तराखण्ड क्षेत्र
आयकर भवन, 16/69, सिविल लाइंस, कानपुर
उत्तर प्रदेश-208001

फा.सं. प्र.मु. आ.आ./कान./अ.आ.आ.(तक. एवं न्या.)/कैट-1/3(10)/2026-27/582 दिनांक-22.04.2026

सेवा में,

श्री तरुण गाँधी

पुत्र श्री वेद प्रकाश गाँधी

म.सं. 173/5, सिविल लाइन्स

झाँसी

(पैन सं. AFMPG4256P)

Sub: Registration as a Valuer for Immovable Property (other than agricultural lands, plantations, forests, mines and quarries) u/s 514 of the Income Tax Act - 2025, in the case of Shri Tarun Gandhi (PAN-AFMPG4256P) S/o Shri Ved Prakash Gandhi, H.No.173/5, Civil Lines, Jhansi - Regarding.

With reference to your letter/application received in this office on 21/08/2025 seeking registration as a valuer u/s 34AB of the Wealth Tax Act, 1957, it is informed that your name has been registered u/s 514 of the Income-tax Act, 2025 in accordance with the provisions of Rule 246(2) and 246(4) of Income Tax Rules, 2026 as a valuer for the classes of assets mentioned as follows:

अचल सम्पत्ति/Immovable Property

(Other than agricultural land, plantations, forests, mines, quarries, etc.)

1. Your Registration Number in the Register of Valuers maintained by this office is **CAT-I/08/2025-26**. **Your Registration is effective from 13.04.2026**, i.e. the date following the date of expiry of earlier registration, which was granted vide F.No. Pr.CCIT/KNP/JCIT(T&J)/CAT-I/3(9)/2022-23/209 dated 13.04.2023 and was effective from 13.04.2023 to 12.04.2026.
2. In this regard, it may please be noted that:
 - I. the report of valuation shall be prepared by you in the prescribed form no. 170 (including all required information and documents) as per Rule 248 of the Income Tax Rules, 2026 r.w. Section 514(3) of Income-Tax Act, 2025 and the details of all such reports of valuation will be kept in separate register and will be produced before the undersigned whenever required.
 - II. the fee for the valuation of any asset shall be charged by you as per rule 248 of the Income-tax Rules, 2026 and shall be acceptable to you. A receipt of the fee charged shall be issued by you and a copy of such receipt will be preserved, and produced before the undersigned whenever required.

Contd. to page no.-2

- III. As per Rule 247(5) of the Income-tax Rules, 2026, you shall not continue as a registered valuer if:
- a. you are convicted of an offence connected with any proceedings under the Income-tax Act, 1961(43 of 1961)(as it existed prior to its repeal), or the Wealth-tax Act, 1957(27 of 1957), or the Gift-tax Act, 1958(18 of 1958), or a penalty has been imposed on you under-section 271(1)(iii) or section 273(i) or section 270 or section 271J of the Income Tax Act, 1961 (43 of 1961)(as it existed prior to its repeal), or under section 439 or section 463 of the Act, or under section 18(1)(iii) of the Wealth-tax Act, 1957(27 of 1957) or under sub-section (1) of section 17 of the Gift-Tax Act(18 of 1958)(as it existed prior to its repeal) or
 - b. you are un-discharged insolvent; or
 - c. you are convicted of any offence and sentenced to a term of imprisonment; or
 - d. you are found guilty of misconduct in professional capacity by such association or institution where you are a member of any association or institution established in India having as its object the control, supervision, regulation or encouragement of the profession of architecture, accountancy or company secretaries or such other profession as the Board may specify in this behalf by notification in the Official Gazette; or
 - e. you are declared to be of unsound mind; or
 - f. you are not found fit to be a registered as a valuer; or
 - g. you are an undischarged bankrupt or has applied to be adjudicated as bankrupt
- IV. In the case of conviction and un-discharged insolvency as mentioned in (III)-(a) and (b) above, you will inform the office of the Pr. Chief Commissioner of Income Tax U.P(West) & Uttarakhand Region, Kanpur immediately in writing.
- V. As soon as you accept job with Government/Public sector undertakings or any non-government employer, you shall inform the O/o the Pr. Chief Commissioner of Income Tax, U.P (West) & Uttarakhand Region, Kanpur. Any report of Valuation, given during service-period will be treated as void. **The registration will be treated as cancelled from the date of getting employment.**
- VI. In case of violation of any of the conditions mentioned in Rule 246 to 248 of the Income-tax Rules, 2026 and misrepresentation of facts in the Form-N (now Form-169) and in the process of your applying for registration as a valuer or at any other stage, comes to the notice of the Pr. Chief Commissioner of Income Tax, U.P(West) & Uttarakhand Region, Kanpur, your registration as valuer will be cancelled under section 514 of the Income-tax Act, 2025.

- VII.** It may also be noted that registration under section 514 of the Income-tax Act, 2025 is being granted for **five years** from the date of registration, mentioned hereinbefore in para 1.
- VIII.** As per Rule 246 and sub-rule (4) of the Income Tax Rules, 2026 issued by Ministry of Finance, Department of Revenue, Central Board of Direct Taxes in Gazette Notification dated 20.03.2026, you are required to update your details by filing application as referred in sub-rule (1) of Rule 246 by the 30th September, 2026.
- IX.** As per sub-rule(6) of Rule 246 of Income Tax Rules 2026, a person is required to qualify in an examination within a period, as may be specified in this behalf by the Central Government by notification and in case the person fails to qualify the examination as per sub-rule (6) within the specified period, the registration shall stand cancelled with effect from the end of such specified period.
- X.** The application for renewal of approval should be submitted at least 60 days before the expiry of the current approval.



(अमरेन्द्र एस. नाथ)


अपर आयकर आयुक्त(तक. एवं न्यायिक),
कृते प्रधान मुख्य आयकर आयुक्त,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र,
कानपुर.

फा.सं. प्र.मु. आ.आ./कान./अ.आ.आ.(तक. एवं न्या.)/कैट-1/3(10)/2026-27/582

दिनांक-22.04.2026

Copy to:

1. The Principal Commissioner of Income Tax-1, Agra.
2. The Dy./Asst. Director (Official Language), O/o The Pr. CCIT, UP (W) & Uttarakhand Region, Kanpur requesting for Translation of this Order in 'Rajbhasa' for issuing the Order in Hindi Version.
3. The JD (System)-Income Tax Office, 16/69, Aayakar Bhawan, Kanpur for uploading in department website.



(अमरेन्द्र एस. नाथ)

अपर आयकर आयुक्त(तक. एवं न्यायिक),
कृते प्रधान मुख्य आयकर आयुक्त,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र,
कानपुर.

OFFICE OF THE
PR. CHIEF COMMISSIONER OF INCOME TAX
U.P. (West) & UTTARAKHAND REGION,
"AAYAKAR BHAWAN", 16/69, CIVIL LINES,
KANPUR (U.P.)- 208001
PHONE & FAX No.0512-2304418



कार्यालय
प्रधान मुख्य आयकर आयुक्त
उ.प्र. (पश्चिम) एवं उत्तराखण्ड क्षेत्र
आयकर भवन, 16/69, सिविल लाईंस, कानपुर
उत्तर प्रदेश-208001

F.No. Pr.CCIT/KNP/Addl.CIT(T&J)/CAT-I/3(8)/2025-26/9147

Dated:30.03.2026

To,

Shri Shashi Pal Baudh
S/o Sh. Dhani Ram,08/09, Sudha Vihar Colony,
Kanpur Gwalior Bye Pass,
Jhansi-284002
(PAN:-AHAPB3887H)

Sub:-Registration as a Valuer for Immovable Property (other than agricultural lands, plantations, forests, mines and quarries) u/s 34 AB of the Wealth Tax Act – 1957.

With reference to your letter/application received in this office on 05/08/2024, it is informed that your name has been registered u/s 34AB of the Wealth-tax Act, 1957 as valuer for the classes of assets mentioned as follows:-

अचल सम्पत्ति/Immovable Property

(Other than agricultural land, plantations, forests, mines, quarries, etc.)

1. Your Registration Number in the Register of Valuers maintained by this office is **CAT-I/11/2024-25**. Your Registration is effective from the date of issue of this letter i.e. **30.03.2026**.
2. In this regard, it may please be noted that:
 - I. The report of valuation shall be prepared by you in the prescribed form (including all required information and documents) as per Rule 8D of Wealth-Tax (Third Amendment) Rules, 1972 and the details of all such reports of valuation will be kept in separate register and will be produced before the undersigned whenever required.
 - II. The fee for the valuation of any asset shall be charged by you as per rule 8C of the Wealth-tax Rules, 1957 and shall be acceptable to you. A receipt of the fee charged shall be issued by you and a copy of such receipt will be preserved, and produced before the undersigned whenever required.
 - III. As per Section 34ACC of the Wealth-tax Act, 1957:-

- i) Whenever you are convicted of any offence and sentenced to a term of imprisonment; or
- ii) In a case where you are a member of any association or institution established in India having as its object the control, supervision, regulation or encouragement of the profession of architecture, accountancy or company secretaries or such other profession as the Board may specify in this behalf by notification in the Official Gazette and found guilty of misconduct in professional capacity, by such association or institution, or
- iii) In any other case, you are held guilty of misconduct by the Pr. Chief Commissioner of Income Tax U.P(West) & Uttarakhand Region , Kanpur in accordance with the procedure laid down in rule 8F and rules 8H to 8K of Wealth Tax Rules.

You shall immediately after such conviction or, as the case may be, finding, intimate the particulars thereof to the Pr. Chief Commissioner of Income Tax, U.P(West) & Uttarakhand Region , Kanpur.

- IV. You shall not continue as a registered valuer if:-
 - a. You are convicted of an offence connected with any proceedings under the Income-tax Act, 1961 (43 of 1961), or the Wealth-tax Act, 1957(27 of 1957), or the Gift-tax Act, 1958(18 of 1958), or a penalty has been imposed on you under-clause(iii) of sub-section (1) of section 271 of clause(i) of section 273 of the Income Tax Act, 1961 or under clause (iii) of sub-section (1) of section 18 of the Wealth-tax Act, 1957 or under clause (iii) or sub-section (1) of section 17 of the Gift-Tax Act; or
 - b. You are un-discharged insolvent.
- V. In the case of conviction and un-discharged insolvency as mentioned in (IV)-(a) and (b) above, you will inform the office of the Pr. Chief Commissioner of Income Tax U.P(West) & Uttarakhand Region, Kanpur immediately in writing.
- VI. As soon as you accept job with Government/Public sector undertakings or any non-government employer, you shall inform the O/o the Pr. Chief Commissioner of Income Tax, U.P (West) & Uttarakhand Region, Kanpur. Any report of Valuation, given during service-period will be treated as void. **The registration will be treated as cancelled from the date of getting employment.**
- VII. In case violation of any of the conditions mentioned in section 8A of the Wealth-tax Rules, 1957 and misrepresentation of facts in the Form-N and in the process of your applying for registration as a valuer or at any other stage, comes to the notice of the Pr. Chief Commissioner of Income Tax,

U.P(West) & Uttarakhand Region , Kanpur, your registration as valuer will be cancelled under section 34AD of the Wealth-tax Act, 1957.

- VIII.** It may also be noted that registration under section 34AB of the Wealth-tax Act, 1957 is being granted for **three years** from the date of registration, mentioned in para 1; hereinbefore.
- IX.** The application for renewal of approval should be submitted at least 60 days before the expiry of the current approval.

Sd/-

(अमरेन्द्र एस. नाथ/Amrendra S. Nath)

अपर आयकर आयुक्त(तक. एवं न्यायिक)/Addl. Commissioner of Income Tax (T&J),
कृते प्रधान मुख्य आयकर आयुक्त/for the Principal Chief Commissioner of Income Tax,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र/U.P. (West) & Uttarakhand Region,
कानपुर/Kanpur.

F.No. Pr.CCIT/KNP/Addl.CIT(T&J)/CAT-I/3(8)/2025-26/9147


Dated:30.03.2026

Copy to:

1. The Principal Commissioner of Income Tax-1, Agra.
2. Shri Shashi Pal Baudh S/o Sh. Dhani Ram, 08/09, Sudha Vihar Colony, Kanpur Gwalior Bye Pass, Jhansi-284002.
3. The Dy./Asstt. Director (Official Language), O/o The Pr. CCIT, UP (W) & Uttarakhand Region, Kanpur requesting for Translation of this Order in 'Rajbhasa' for issuing the Order in Hindi Version.
4. The ADG (system)-Income Tax Office, 16/69, Aaykar Bhawan, Kanpur for uploading in department website.



अपर आयकर आयुक्त(तक. एवं न्यायिक)/Addl. Commissioner of Income Tax (T&J),
कृते प्रधान मुख्य आयकर आयुक्त/for the Principal Chief Commissioner of Income Tax,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र/U.P. (West) & Uttarakhand Region,
कानपुर/Kanpur.

<p>OFFICE OF THE PR. CHIEF COMMISSIONER OF INCOME TAX U.P. (West) & UTTARAKHAND REGION, "AAYAKAR BHAWAN", 16/69, CIVIL LINES, KANPUR (U.P.)- 208001 PHONE & FAX No.0512-2304418</p>	 सत्यमेव जयते	<p style="text-align: right;">कार्यालय प्रधान मुख्य आयकर आयुक्त उ.प्र. (पश्चिम) एवं उत्तराखण्ड क्षेत्र आयकर भवन, 16/69, सिविल लाइंस, कानपुर उत्तर प्रदेश-208001</p>
--	--	---

F.No. Pr.CCIT/KNP/Addl.CIT(T&J)/CAT-I/3(26)/2025-26/9146

Dated:30.03.2026

To

Sh. Saurabh Srivastava
S/o Shri V.K. Srivastava,
419/4, Adarsh Nagar Sipri Bazar,
Jhansi-284003.
(PAN:-BQOPS7984N)

Sub:-Registration as a Valuer for Immovable Property (other than agricultural lands, plantations, forests, mines and quarries) u/s 34 AB of the Wealth Tax Act – 1957.

With reference to your letter/application received in this office on 20/01/2025, it is informed that your name has been registered u/s 34AB of the Wealth-tax Act, 1957 as valuer for the classes of assets mentioned as follows:-

अचल सम्पत्ति/Immovable Property

(Other than agricultural land, plantations, forests, mines, quarries, etc.)

1. Your Registration Number in the Register of Valuers maintained by this office is **CAT-I/26/2024-25**. Your Registration is effective from the date of issue of this letter i.e. **30.03.2026**.
2. In this regard, it may please be noted that:
 - I. The report of valuation shall be prepared by you in the prescribed form (including all required information and documents) as per Rule 8D of Wealth-Tax (Third Amendment) Rules, 1972 and the details of all such reports of valuation will be kept in separate register and will be produced before the undersigned whenever required.
 - II. The fee for the valuation of any asset shall be charged by you as per rule 8C of the Wealth-tax Rules, 1957 and shall be acceptable to you. A receipt of the fee charged shall be issued by you and a copy of such receipt will be preserved, and produced before the undersigned whenever required.
 - III. As per Section 34ACC of the Wealth-tax Act, 1957:-

- i) Whenever you are convicted of any offence and sentenced to a term of imprisonment; or
- ii) In a case where you are a member of any association or institution established in India having as its object the control, supervision, regulation or encouragement of the profession of architecture, accountancy or company secretaries or such other profession as the Board may specify in this behalf by notification in the Official Gazette and found guilty of misconduct in professional capacity, by such association or institution, or
- iii) In any other case, you are held guilty of misconduct by the Pr. Chief Commissioner of Income Tax U.P(West) & Uttarakhand Region , Kanpur in accordance with the procedure laid down in rule 8F and rules 8H to 8K of Wealth Tax Rules.

You shall immediately after such conviction or, as the case may be, finding, intimate the particulars thereof to the Pr. Chief Commissioner of Income Tax, U.P(West) & Uttarakhand Region , Kanpur.

- IV. You shall not continue as a registered valuer if:-
 - a. You are convicted of an offence connected with any proceedings under the Income-tax Act, 1961 (43 of 1961), or the Wealth-tax Act, 1957(27 of 1957), or the Gift-tax Act, 1958(18 of 1958), or a penalty has been imposed on you under-clause(iii) of sub-section (1) of section 271 of clause(i) of section 273 of the Income Tax Act, 1961 or under clause (iii) of sub-section (1) of section 18 of the Wealth-tax Act, 1957 or under clause (iii) or sub-section (1) of section 17 of the Gift-Tax Act; or
 - b. You are un-discharged insolvent.
- V. In the case of conviction and un-discharged insolvency as mentioned in (IV)-(a) and (b) above, you will inform the office of the Pr. Chief Commissioner of Income Tax U.P(West) & Uttarakhand Region, Kanpur immediately in writing.
- VI. As soon as you accept job with Government/Public sector undertakings or any non-government employer, you shall inform the O/o the Pr. Chief Commissioner of Income Tax, U.P (West) & Uttarakhand Region, Kanpur. Any report of Valuation, given during service-period will be treated as void. **The registration will be treated as cancelled from the date of getting employment.**
- VII. In case violation of any of the conditions mentioned in section 8A of the Wealth-tax Rules, 1957 and misrepresentation of facts in the Form-N and in the process of your applying for registration as a valuer or at any other stage, comes to the notice of the Pr. Chief Commissioner of Income Tax,

U.P(West) & Uttarakhand Region , Kanpur, your registration as valuer will be cancelled under section 34AD of the Wealth-tax Act, 1957.

VIII. It may also be noted that registration under section 34AB of the Wealth-tax Act, 1957 is being granted for **three years** from the date of registration, mentioned in para 1; hereinbefore.

IX. The application for renewal of approval should be submitted at least 60 days before the expiry of the current approval.

Sd/-

(अमरेन्द्र एस. नाथ/Amrendra S. Nath)

अपर आयकर आयुक्त(तक. एवं न्यायिक)/Addl. Commissioner of Income Tax (T&J),
कृते प्रधान मुख्य आयकर आयुक्त/for the Principal Chief Commissioner of Income Tax,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र/U.P. (West) & Uttarakhand Region,
कानपुर/Kanpur.

F.No. Pr.CCIT/KNP/Addl.CIT(T&J)/CAT-I/3(26)/2025-26/9146

Dated:30.03.2026

Copy to:

1. The Principal Commissioner of Income Tax-1, Agra.
2. Sh. Saurabh Srivastava S/o Shri V.K. Srivastava, 419/4, Adarsh Nagar Sipri Bazar, Jhansi-284003.
3. The Dy./Asstt. Director (Official Language), O/o The Pr. CCIT, UP (W) & Uttarakhand Region, Kanpur requesting for Translation of this Order in 'Rajbhasa' for issuing the Order in Hindi Version.
4. The ADG (system)-Income Tax Office, 16/69, Aaykar Bhawan, Kanpur for uploading in department website.



अपर आयकर आयुक्त(तक. एवं न्यायिक)/Addl. Commissioner of Income Tax (T&J),
कृते प्रधान मुख्य आयकर आयुक्त/for the Principal Chief Commissioner of Income Tax,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र/U.P. (West) & Uttarakhand Region,
कानपुर/Kanpur.